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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 10/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/697/IB/2017
NAME OF THE PETITIONER(S) : STATE BANK OF INDIA
NAME OF THE RESPONDENT(S) : EAST COAST CONSTRUCTIONS & INDUSTRIES
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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M. L. Ganesh

Corporate
creditor

[Signature]

ANANT MERATHIA

Counsel for
Corp. Debtor

[Signature]

ORDER

Counsel for petitioner/Financial creditor present. Counsel for respondent/Corporate Debtor present and submitted that the respondent is making all efforts to receive the amounts due from the Tamil Nadu Government for the work executed for them and filed particulars of the work executed by them. He prayed for two weeks' time to make final submissions on the status of the receipt of payments from the State Government and stated that in case they receive the amounts, they are prepared to settle the claim of the petitioner. Considering the submissions made by the respondent, the Adjudicating Authority is inclined to grant time to the respondent. Put up on 05.02.2018.

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(S VIJAYARAGHAVAN)
Member (Technical)

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(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)